CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.104/2000

Thursday this the 7th day of September, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

- 1. B.Sayed Ismail Koya, S/o Shaikkoya, Mali
 Department of Agriculture Kilan Island,
 Union Territory of Lakshadweep,
 Residing at Miyyammad, Kiltan Island,
 UT of Lakshadweep.
- 2. K.Kunhimon, S/o T.P.Abdulla, Temporary status Labourer, Department of Agriculture, Kiltan Island, Union Territory of Lakshadweep, Residing at Kunnashada, Kiltan, UT of Lakshadweep.
- 3. B.I.Kaderkoya, S/o Hassan Koya,
 Temporary Status Labourer, Department
 of Agriculture, Kiltan Island,
 UT of Lakshadweep,
 Residing at Vlaiyillam, Kiltan,
 UT of Lakshadweep.
- 4. S.P.Muhammed, S/o Muthalif,
 Temporary Status Labourer, Department
 of Agriculture, Kiltan Island,
 UT of lakshadweep,
 Residing at Thayanepura,
 Kiltan, UT of Lakshadweep.
- 5. B.Koyakidave, aged about 55 years S/o Shaikoya Temporary Status Labourer, Department of Agriculture, Kiltan Island, UT of Lakshadweep, Residing at Miyyammada, Kiltan Island, UT of Lakshadweep.

... Applicants

(By Advocate Mr. MA Shefik)

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- Union of India represented by the Administrator, UT of Lakshadweep, Kayaratti.
- The Director of Agriculture, UT of Lakshadweep, Kavaratti.
- The Chief Executive Officer, District Panchayath, Kavaratti.
- Designated Officer, District Panchayath, Kiltan Island, UT of Lakshadweep.

.. Respondents

(By Advocate Mr. S.Radhakrishnan (rep.)

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The application having been heard on 7.9.2000, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN The first applicant is a Mali Agricultural Unit of Kiltan Island in Union Territory of Lakshadweep and applicants 2 to 5 are casual mazdoors temporary status the in same unit. For implementation of some of the activities Administration through Panchayath the applicants were transferred to the charge of 4th respondent by orders Annexures.A2 and A3. The supervision of the work was taken over by the KVK under the ICAR. The 4th respondent issued Annexure.A4 order closing the muster roll from Agricultural Department sending them over to Panchayath Department. The present grievance of the applicants is that by the impugned order Annexure.Al the third respondent directed the 4th respondent to direct the applicants to work under the KVK. It is alleged in the application as the KVK under the ICAR is not a regular establishment their chances of getting regular Group 'D' posts would be obliterated. They apprehend that their placement at the hands of the Panchayath will jeopardise their chance of absorption on Group D posts which would occur in the Agricultural Department. The applicants therefore, have filed this application to set aside the impugned order Annexure.Al for a declaration that the applicants being employees of the Agriculture Department are not liable transferred to any other department Panchayath etc. without their consent.

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respondents have filed their statement in which it has been contended that as some of Administration activities of the have transferred to the Panchayaths, the applicants' being put to work for implementation of the scheme and they have been brought under the supervision of KVK for effective implementation of the scheme. The respondents have assured that by the above dispensation the chance of the applicants for regularisation on Group 'D' posts in the Agricultural Department would not in any way affected. Temporary status casual mazdoors among the applicants' would be absorbed in their due turn as and Agricultural would arise in vacancies the Department.

- On a careful scrutiny of the pleadings, I find that there is no legitimate grievance of the applicants that calls for redressal. The apprehension of the applicants that their chances for regularisation on Group 'D' posts would be jeopardised by the present dispensation has no basis in the light of what is stated by the respondents in their reply statement.
- 4. The application is therefore dismissed leaving the parties to bear their own costs.

Dated the 7th day of September, 2000

A.V. HARIDASAN VICE CHAIRMAN

List of annexures referred to:

- Annexure.Al:True copy of the order F.No.44/18/99-DP(AGRI/69) dated 2.1.2000 issued bythe third respondent.
- Annexure.A2; True copy of the Office Order F.No.yy99-2000As(Ktn) dated 1,3.5.99 issued by the Agricultural Supervisor, Kiltan.
- Annexure.A3:True copy of the office Order F.No.1/2/98-99As(Ktn) dated 13.5.99 issued bythe Agricultural Supervisor, Kiltan.
- Annexure.A4:True copy of office Memorandum F.No.11/2/98-DP dated 23.9.99 issued by the third respondent.